

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 834 of 2020

IN THE MATTER OF:

Orchid Tower Owners Association

...Appellant

Vs

Martin Burn Constructions Ltd.

....Respondent

Present:

For Appellant: Mr. Sunil Goyal, Advocate.

For Respondent:

ORDER
(Through Virtual Mode)

29.09.2020: Mr. Sunil Goyal, learned counsel for the Appellant submits that he is confined to bed due to ailment and unable to address this court. He seeks two weeks' adjournment.

Having regard to the medical ground projected by learned counsel for the Appellant, we adjourn the appeal.

List the appeal 'for admission (fresh case)' on **15th October, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh.]
Member (Technical)

[Shreasha Merla]
Member (Technical)

am/gc